

(163)
OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHBAD BENCH
ALLAHABAD

Dated: this the 07th day of August 2008

Original Application No. 738 of 2007

Hon'ble Mr. A.K. Gaur, Member (J)

Triloki Nath, S/o Shri Ram Murat, R/o Village Zanjapur, Post Office Oril, Distt: Azamgarh.

...Applicant

By Adv : Shri R.K. Patel

Versus

1. Union of India, through General Manager, North Eastern Railway, Gorakhpur.
2. Divisional Railway Manager, North Eastern Railway, Izzatnagar.

...Respondents.

By Adv : Shri P.N. Rai

O R D E R

Heard Shri R.K. Patel, learned counsel for the applicant and Sri P.N. Rai, learned counsel for the respondents.

2. After hearing parties counsel, I am firmly of the view that the grievance of the applicant might be redressed in case a direction is given to the competent authority to consider and decide the representation of the applicant dated 08.03.2007 (Annexure 3) by a reasoned and speaking order within a period of three months from the date of receipt of a

✓

copy of this order. The OA filed by the applicant may also be treated as a part of representation.

3. Accordingly, I direct the competent authority to consider and decide the representation of the applicant dated 08.03.2007 (Annexure 3) by a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order. The OA filed by the applicant may also be treated as a part of representation. Be it noted that I have not passed any order on the merit of the OA. The OA is accordingly disposed of. No costs.

Arif Gam
Member (J)

/pc/